

की जा रही है और उपरोक्त होने पर समा-  
पन्न पर रव दी जायेगी।

12 hrs.

RE: MOTION FOR ADJOURNMENT

**Shrimati Renu Chakravartty** (Basirhat): May I submit that I had tried to move an adjournment motion not with the purpose of raising any motion of no-confidence against the Government but to discuss a matter of urgent public importance regarding the threat to world peace arising out of the invasion of Cuba by air and sea with the active sympathies of the United States of America.

12.01 hrs.

[Mr. Speaker in the Chair]  
Sir,....

**Mr. Speaker:** I understand that the adjournment motion has been disallowed already.

**Shrimati Renu Chakravartty:** But, I would point out....

**Mr. Speaker:** I am not going to allow all the trouble that is arising in Cuba to be brought into this House and allow ourselves to be committed one way or the other. It is a delicate situation into which, I consider, in our own interests, it is better we do not enter, at this stage. Let there be no discussion. We will always discuss at the crucial stage and at the point when we must have a discussion of that kind. I do not consider it proper that we should enter into it now when an inflammable position is there.

**Shrimati Renu Chakravartty:** Sir, it is a threat to world peace.

**Mr. Speaker:** Let us wait and see. (Interruptions). Order, order.

**Shri Raghunath Singh** (Varanasi): The Laos question should also be taken up.

**Shrimati Renu Chakravartty:** Let Laos also be taken up.

**Shri Raghunath Singh:** Soviet planes have been supplied to Laos. It should also be taken up.

**Mr. Speaker:** Hon. Members need not take them up here.

12.02½ hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE ORISSA MINING CORPORATION AND REVIEW BY GOVERNMENT

**The Parliamentary Secretary to the Minister of Steel, Mines and Fuel** (Shri Gajendra Prasad Sinha): Sir, on behalf of Shri Keshava Deva Malaviya I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Orissa Mining Corporation Limited, Bhubaneswar, for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Corporation. [Placed in Library. See No. LT-2855/61.]

AMENDMENT TO THE GENERAL REGULATIONS OF THE INDUSTRIAL FINANCE CORPORATION OF INDIA

**The Deputy Minister of Finance** (Shri B. R. Bhagat): Sir, I beg to lay on the Table a copy of Notification No. 1/61, dated the 11th February, 1961 making certain amendment to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of Section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-2856/61].

**Shri T. B. Vittal Rao** (Khammam): Sir, you will find from the Order Paper that the notification is dated February and they are laying it on the Table of the House some time in

April. The other day you ruled that such notifications should be laid on the Table of the House as soon as they are issued. In spite of your ruling, they have taken nearly two months.

**Mr. Speaker:** What is the reason for this delay?

**Shri B. R. Bhagat:** There has been some delay in laying it on the Table of the House, Sir.

**Mr. Speaker:** Why?

**Shri B. R. Bhagat:** I will find out. I would look into it and say.

**Mr. Speaker:** The hon. Minister will find out what is the cause of the delay. Generally, as soon as notifications are issued they are placed on the Table of the House so that the House may have an opportunity to discuss them. If the notifications have to be modified, amended or withdrawn the House may have an opportunity. The House has been sitting for a long time. The hon. Minister will kindly make enquiries and report to the House.

#### NOTIFICATIONS UNDER THE HINDU MARRIAGE ACT

**The Deputy Minister of Law (Shri Hajarnavis):** Sir, I beg to lay on the Table of the House a copy each of the following Notifications under subsection (3) of Section 8 of the Hindu Marriage Act, 1956:—

- (i) Notification No. F.22(5)/55-LSG, published in Delhi Gazette dated the 27th September, 1956 containing the Delhi Hindu Marriage Registration Rules, 1956.
- (ii) Notification No. F.20(5)/60-Judl., published in Delhi Gazette dated the 16th March, 1961 making certain amendment to the Delhi Hindu Marriage Registration Rules, 1956. [Placed in Library. See No. LT-2857/61].

12.05 hrs.

#### DEMANDS FOR GRANTS—contd.

##### MINISTRY OF FOOD AND AGRICULTURE—contd.

**Mr. Speaker:** The House will now resume further discussion and voting on the Demands for Grants under the control of the Ministry of Food and Agriculture. The hon. Minister.

**The Minister of Food and Agriculture (Shri S. K. Patil):** Mr. Speaker, I will begin by expressing my profound gratefulness to the House for the very appreciative references that they made, during the debate, to the work and activities of the Food and Agriculture Ministry.

For the first time, after many years, we have found an atmosphere where we are not afraid that worse days are ahead. In fact, it is an atmosphere of self-confidence. I do not say that we have conquered, in entirety, this question. No doubt, we have turned the corner. And, I may go a step further and say, we have laid a very stable foundation of a self-sustaining and self-developing agricultural economy.

I am also glad that at a time when we are launching upon a gigantic experiment of a Third Five Year Plan with a phenomenally, so far as India is concerned, large outlay, this Ministry or the agricultural economy, naturally, feels proud that they have given a very stable basis which is auspicious indeed for the launching of that Third Five Year Plan. I say so not in any vainglory. But everybody knows that if the prices fluctuated then, surely, anything that we do, the whole super-structure that we do, the whole super-structure of the Third Five Year Plan would have been in doubt. At any rate, I do not see in the near future—that is 3 or 4 years—any difficulty whatsoever on the agricultural or the food front and our economy will be as sound as it is expected to be during this period.

One thing must often be repeated, that India's economy is predominant—